

THE CINEMATOGRAPH (AMENDMENT) ACT, 1973

ARRANGEMENT OF SECTIONS

SECTIONS

1. Short title.
2. [*Repealed.*]
3. [*Repealed.*]
4. [*Repealed.*]
5. Repeal and saving.

THE CINEMATOGRAPH (AMENDMENT) ACT, 1973

ACT NO. 25 OF 1973

[28th May, 1973.]

An Act further to amend the Cinematograph Act, 1952.

BE it enacted by Parliament in the Twenty-fourth Year of the Republic of India as follows:—

1. Short title.—This Act may be called the Cinematograph (Amendment) Act, 1973.

¹* * * * *

5. Repeal and saving.—(1) On and from the date on which the provisions of Parts I and II of the principal Act come into force in the State of Jammu and Kashmir, the provisions of the Jammu and Kashmir Cinematograph Act, 1989 [Jammu and Kashmir Act 24 of 1989 (1933 A.D.)], in so far as they relate to the sanctioning of cinematograph films, for exhibition, shall stand repealed.

(2) The repeal by sub-section (1) of the provisions of the Jammu and Kashmir Cinematograph Act, 1989, in so far as they relate to the sanctioning of cinematograph films for exhibition, shall not affect—

(a) the previous operation of the provisions so repealed or anything duly done or suffered thereunder; or

(b) any right, privilege, obligation or liability acquired, accrued or incurred under the provisions so repealed; or

(c) any penalty, forfeiture or punishment, incurred in respect of any offence committed against the provisions so repealed; or

(d) any investigation, legal proceeding or remedy in respect of any such right, privilege, obligation, liability, penalty, forfeiture or punishment as aforesaid;

and any such investigation, legal proceeding or remedy may be instituted, continued or enforced, and any such penalty, forfeiture or punishment may be imposed as if the said provisions had not been repealed:

Provided that anything done or any action taken (including any appointment made, notification issued or rule made) under the provisions so repealed shall be deemed to have been done or taken under the corresponding provisions of the principal Act as amended by this Act and now extended to the State of Jammu and Kashmir and shall continue to be in force accordingly unless and until superseded by anything done or any action taken under the principal Act as amended by this Act.

1. Sections 2 to 4 rep. by Act 38 of 1978, s. 2 and the First Schedule (w.e.f. 26-11-1978).